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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No.875-L.—27th May, 2013.—The Governor having been pleased to order, under rule 66 of the

Rules of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

Bill No. 16 of 2013

**THE NEW TOWN, KOLKATA DEVELOPMENT AUTHORITY
(AMENDMENT) BILL, 2013.**

**A
BILL**

to amend the New Town, Kolkata Development Authority Act, 2007.

WHEREAS it is expedient to amend the New Town, Kolkata Development Authority Act, 2007, for the purposes and in the manner hereinafter appearing;

It is hereby enacted in the Sixty-fourth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and commencement.

West Ben. Act
XXX of 2007.

1. (1) This Act may be called the New Town, Kolkata Development Authority (Amendment) Act, 2013.

(2) This section shall come into force at once, and the remaining sections shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint and different dates may be appointed for different provisions of this Act.

2. In section 36A of the New Town, Kolkata Development Authority Act, 2007 (hereinafter referred to as the principal Act), in sub-section (3), for the words “five hundred rupees”, the words “two thousand five hundred rupees” shall be substituted.

The New Town, Kolkata Development Authority (Amendment) Bill, 2013.

(*Clauses 3, 4.*)

Insertion of new section 36B after section 36A.

"Applicability of Chapter X of the West Bengal Municipal Act, 1993.

3. After section 36A of the principal Act, the following section shall be inserted:-
36B. The provisions as contained in Chapter X of the West Bengal Municipal Act, 1993 shall be applicable to the entire jurisdiction of New Town Kolkata Development Authority *mutatis mutandis.*".

Amendment of section 86A.

4. In sub-section (1) of section 86A of the principal Act, after the words "Development Authority", the words "upon payment of such fees as may be determined by regulations by the Development Authority" shall be inserted.

West Ben. Act XXII of 1993.

STATEMENT OF OBJECTS AND REASONS.

Government of West Bengal, in pursuance of the norms of National Housing Policy announced by Government of India, took up the project of New Town adjacent to Kolkata to diffuse the burden of enormous growth of population in the capital city and its neighbourhood area. It is estimated that it will take ten to fifteen years for the project to reach its finality and all the inhabitants to settle down in the township.

2. At present a considerable number of people have started settling down in the New Town and as a result, demand for civic services are growing day by day in the rapidly developing township. The responsibility of providing such civic services rests with New Town Kolkata Development Authority under the New Town, Kolkata Development Authority Act, 2007.

3. Hence, to provide such services to the inhabitants of New Town, Kolkata on continuous basis and in a sustainable way, State Government proposes the instant amendment to the New Town, Kolkata Development Authority Act, 2007 to make the provisions of Chapter X of the West Bengal Municipal Act, 1993, read with its amendments, applicable in New Town, Kolkata.

4. There is no financial implication of the State.

5. The Bill has been framed with the above objects in view.

KOLKATA,
The 22nd April, 2013.

FIRHAD HAKIM
Member-in-charge.

By order of the Governor,
MALAY MARUT BANERJEE,
*Secy. to the Govt. of West Bengal,
Law Department.*

Extracts from New Town Kolkata Development Authority Act, 2007 as amended in 2010.
(West Bengal Act X of 2010)

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“Fees for
Certificate of
Enlistment for
Profession, trade
and calling.

36A. (1) Every person engaged or intending to be engaged in any profession, trade or calling within the area of New Town Kolkata either by himself or by an agent or representative, shall obtain certificate of enlistment or get the same renewed annually, as the case may be, from the Development Authority upon presentation of an application in such form as may be specified by the Development Authority by regulation together with such application fee, not exceeding rupees two thousand five hundred, as may be determined by the Development Authority. such application form shall be available from the Development Authority on payment of such fee as may be determined by the Development Authority:

Provided that such enlistment or renewal thereof shall not absolve such person from any liability to take out any license under any other law for the time being in force.

(2) The Development Authority shall, after making such enquiry as may be necessary and within thirty days of the receipt of the application, grant him such certificate if the application is in order, or shall reject the application if it is not in order.

(3) The Development Authority will determine the amount of renewal fee not exceeding five hundred rupees:

Provided that no profession, trade or calling, referred to in sub-section (1), shall be commenced or carried on without any license or permission, as required under any law, being obtained and produced before the Chairman, failing which the certificate of enlistment shall be revoked or shall not be renewed as the case may be.”

Provided further that if it is subsequently detected that the profession, trade or calling is carried on without any license or permission the enlistment shall be revoked or shall not be renewed as the case may be.”

Record of
registration of
record of land
building etc.

86A. (1) Every title of land, building, dwelling unit, shop, establishment or other unit situated within the area of New Town Kolkata shall be recorded in the register of the Development Authority.

(2) A person shall, on getting right, title and possession of land, building, dwelling unit, shop, establishment or other unit, as specified in sub-section (1), apply to the Development Authority in such form as may be specified by the Development Authority to record the same.

(3) The format of register for registration shall be such as may be decided by the Development Authority.

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